

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI**

Appl. No. 45 of 2017

THENKEERANUR VIVASAYIGAL NALA SAGAM

Rep. by its Secretary G. Srinivasan,
Thenkeeranur Village & Post,
Kallakurichi Taluk,
Villupuram District.

...Applicant

-Vs-

Government of Tamil Nadu

Rep. by the Secretary to Government,
Public works Department (PWD)
Government of Tamil Nadu,
Secretary, Chennai - 600009.
and 7 Others

...Respondents

**STATUS REPORT FILED BY THE
6TH RESPONDENT**

I, V. Rajagopalan, son of Varadhan, aged about 55 years, presently working as Deputy Chief Engineer, Construction, Southern Railway, Salem division, Salem do hereby solemnly affirm and sincerely state as follows.

1. I am the 6th Respondent in the above application and filing this status report in compliance with the order passed by this Hon'ble Tribunal on 25.02.2020.
2. I submit that, the work for construction of a New Broad Gauge line between Chinnasalem and Kallakurichi for a distance of 16Kms was sanctioned in the year 2006. Initially the project was estimated at a cost of Rs.38.91crores and now it has been revised to Rs.116crores (approx).

U. S. S.
**DEPUTY CHIEF ENGINEER,
CONSTRUCTION
SOUTHERN RAILWAY
SALEM, JN,**

3. I submit that the work was commenced in the year 2017 and till now 20% of the work for Rs.7crores (approx) has been done wherever government poramboke and railway poramboke lands were available. Construction of Major bridges, earthwork in forming bank along the alignment is in progress in between Chinna Salem and Kallakurichi.

4. I submit that at Kaniyamoor Eri which location is the subject matter in this application, the work has not yet been commenced till now. Inside this tank it is proposed to lay railway tracks for only 50 to 150 mts (approx) at chainage railway km 5650-5700. In this tank Railway track will be laid by constructing a balancing culvert of 1x4.5m width and 5m height to ensure free flow of water on both sides below the track. Hence the apprehension of the applicant is without any basis and unsustainable.

5. I submit that the earlier application in O.A. NO. 193 of 2013 was filed by the same applicant with regard to construction of Broad Gauge line in Thenkeeranur tank. The direction given by this Hon'ble Tribunal by order dated 07.08.2015 in O.A. No. 193 of 2013 will be followed at the time of executing the work in Thenkeeranur tank. The applicant has filed this second application with regard to Kaniyamoor Eri only with an intention to scuttle this project. From the reply filed by Executive Engineer, Public Works Department and Tahsildar, Kallakurichi, it is understood that the applicant is one of the encroacher in government poramboke land at Thenkeeranur village. Only to avoid eviction proceedings he had earlier filed O.A. No. 193 of 2013 before this Hon'ble Tribunal.

6. I submit that the land acquisition proceedings have already been initiated by the revenue officials for this project. For lands to be acquired in 5 villages, enquiry proceedings are already over and award has been passed. For remaining 6 villages land acquisition proceedings are in progress. A sum of Rs.10crores has been deposited by railways in the name of District Collector, Villupuram towards advance in land cost and establishment charges. So far Rs.7.90crores have been paid to the land owners by revenue authorities.

7. I submit that, as per the Notification dated 14.09.2006 issued by Ministry of Environment and Forest, environmental clearance has to be obtained for building & construction made for built up area of above 20,000 Sq. Mts. Whereas for execution of new broad gauge line between Chinnasalem and Kallakurichi, the proposed built up area for buildings, staff quarters, platform and other structures is only 9334 Sq. Mts. Hence it is not required to obtain environmental clearance for executing this project. While executing the work, the directions given by this Hon'ble Tribunal in O.A. No. 193 of 2013 to ensure free flow of water will be followed.

For the reasons stated above, it is most respectfully prayed that this Hon'ble Tribunal to accept this status report and pass appropriate orders as deemed fit and proper and thus render justice.

Solemnly affirmed at Chennai
on this the 4th day of December,
2020 and signed his name in
my presence.

WED
DEPUTY CHIEF ENGINEER,
CONSTRUCTION
SOUTHERN RAILWAY
SALEM. JN.

BEFORE ME,

G. Shan Kardevi
12/6/2016
(G. SHAN KARDEVI)

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**STATUS REPORT FILED BY
THE 6TH RESPONDENT**

Mr.P.T.Ramkumar

**Counsel for 6th Respondent/
Standing Counsel for Railways**

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